

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).2637/2012

SMT. GOHAR SULTAN

APPELLANT(S)

VERSUS

SHEIKH ANIS AHMAD & ANR.

RESPONDENT(S)

[PART HEARD BY:- HON'BLE SANJAY KAROL AND HON'BLE AUGUSTINE GEORGE
MASIH, JJ.] [HIGH UP ON THE BOARD]

Date : 25-02-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

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For Respondent(s) :

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Ms. Archana Pathak Dave, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Pramod Kumar Vishnoi, Adv.
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Also, the particulars of the learned Standing Counsel, who have

appeared before on our asking are hereunder:

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Upon hearing the counsel the Court made the following
O R D E R

1. It has been brought to our notice that the provisions of Section 4 of the Muslim Personal Law (Shariat)

Application Act, 1937 (for short, 'the Act, 1937') have not been implemented by all States and Union Territories.

2. We clarify that we are not impleading the States or Union Territories as party respondents; however, we request the learned standing counsel appearing for all States and Union Territories to ascertain the facts and the position regarding the implementation of the Act, 1937 and supply the information to Ms.Archana Pathak Dave, learned Additional Solicitor General.

3. The learned Additional Solicitor General shall, after collecting and collating the same, file a report, comprehensive in nature, before this Court before the next date of listing.

4. *Vide* order dated 04.02.2026, we had impleaded the State of Uttar Pradesh through its Chief Secretary as a party respondent. At this stage, considering that the other states are not impleaded as party respondents, the said respondent is deleted from the array of parties. The Registry is directed to amend the cause title accordingly.

5. The Registry is further directed to serve a copy of this order to the learned standing counsel for all States and Union Territories to ensure prompt compliance.

6. List on 18.03.2026.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)